

I/D.No.LL (B).92/2008/21
Dated Shillong, the 7th March, 2018.

Excise Registration Taxation & Stamps Department – I/D.,

Enclosed, please find herewith 200 (Two hundred) copies each of the Meghalaya Passengers and Goods Taxation (Amendment) Act, 2017 (Act No.16 of 2017) for favour of information and necessary action.

Sdf
(L.A. Lyndem)

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.

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Memo No.LL (B).92/2008/21 -A

Dated Shillong, the 7th March, 2018.

Copy to: -

1. The Commissioner & Secretary, Meghalaya Legislative Assembly with 5(five) copies of the above Act for favour of information and necessary action.
2. Cabinet Affairs Department.
- ✓ 3. The Data Entry Operator, Law (A) Department, Main Secretariat Building for uploading the notification in the Law Department web site.

By order etc.,

[Signature]

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.

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Shillong, Thursday, December 28, 2017

7th Pausa, 1939 (S. E.)

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 28th December, 2017.

No.LL(B).92/2008/14. - The Meghalaya Passengers and Goods Taxation (Amendment) Act, 2017 (Act No. 16 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 16 OF 2017

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 21st December, 2017

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 28th December, 2017.

THE MEGHALAYA PASSENGERS AND GOODS TAXATION (AMENDMENT) ACT, 2017.**An****Act**

further to amend the Meghalaya Passengers and Goods Taxation Act, 1962 (Assam Act 16 of 1962) as adapted by Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-eight Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Passengers and Goods Taxation (Amendment) Act, 2017.

(2) It shall extend to the whole State of Meghalaya.

(3) It shall come into force with immediate effect.

Amendment of clause (f) of sub-section (1) of Section 22.

2. In the Meghalaya Passengers and Goods Taxation Act, 1962 (hereinafter referred to as the principal Act), for the existing clause (f) of sub-section (1) of Section 22, the following shall be substituted, namely, -

Whoever -

(f) Contravenes any other provision of this Act, or the rules made there under shall be liable, on conviction to a fine which may extend as under:-

Class of vehicle	Passenger carrying capacity	Maximum Penalty	Fine for Continuing offence on subsequent conviction not to exceed the sum mentioned below for each day of continuance of the offence
Motor vehicles for the transport of passengers on hire.	Carrying capacity not more than 3 (three) passengers.	Rs.2000/- (Rupees two thousand).	Rs. 100/- (Rupees one hundred) per day.
Motor cab	Carrying capacity of not more than 6 (six) passengers excluding the driver.	Rs.5000/- (Rupees five thousand).	Rs. 300/- (Rupees three hundred) per day.
Maxi cab	Carrying capacity of more than 6 (six) but not more than 12 (twelve) passengers excluding the driver.	Rs.10, 000/- (Rupees ten thousand).	Rs. 500/- (Rupees five hundred) per day.
Mini buses, city buses and bazaar buses.		Rs.25,000/- (Rupees twenty five thousand).	Rs. 1000/- (Rupees one thousand) per day.

Class of vehicle	Pay load	Maximum Penalty	Fine for Continuing offence on subsequent conviction not to exceed the sum mentioned below for each day of continuance of the offence
Motor vehicles for the transport of goods on hire.	Upto 5 tonnes	Rs.5000/- (Rupees five thousand)	Rs. 500/- (Rupees five hundred) per day.
Motor vehicles for the transport of goods on hire.	Above 5 tonnes upto 9 tonnes	Rs.10,000/- (Rupees ten thousand)	Rs. 800/- (Rupees eight hundred) per day.
Motor vehicles for the transport of goods on hire.	Above 9 tonnes	Rs.25,000/- (Rupees twenty five thousand)	Rs. 1000/- (Rupees one thousand) per day.

W. KHYLLEP,
Secretary to the Government of Meghalaya,
Law Department.